

ITEM NO.40

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10490/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in CRLA No. 8093/2008 passed by the High Court Of Judicature At Allahabad)

DINESH KUMAR YADAV

Petitioner(s)

VERSUS

KRISHNA KUMAR & ORS.

Respondent(s)

(IA No. 160389/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 160387/2023 - EXEMPTION FROM FILING O.T.)

Date : 15-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Jayesh K. Unnikrishnan, Adv.
Mr. Aviral Kashyap, AOR
Mr. Prabhsharan Singh Mohi, Adv.
Ms. Sasmita Tripathy, Adv.
Mr. Ashish Jha, Adv.

For Respondent(s) Mr. Santosh Kumar, Adv.
Mr. Ayush Anand, Adv.
Ms. Priyanka Tyagi, Adv.
Ms. Bhavya Tyagi, Adv.
Mr. Aditya Kashyap, Adv.
Mr. Alabhya Dhamija, Adv.
Ms. Neelam Singh, AOR

Mr. Ajay Kumar Misra, Adv. Genl. U.P./Sr. Adv.
Mr. Garvesh Kabra, AOR
Ms. Charu Singhal, Adv.
Mr. Vikas Bansal, Adv.
Mrs. Sujata Upadhyay, Adv.
Mr. Avanish Deshpande, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter after two weeks.

In the meantime, Special Leave Petition (Cr1.) Diary No.16952 of 2024 filed by private respondent(s) may be tagged along with present petition provided defects are cured and the petition is found in order for listing.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER